HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. WRIT PETITION No. - 15301 of 2025

Shivam Yadav And 2 Others

.....Petitioner(s)

Versus

State Of U.P. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Alok Singh, Omraj Singh
Counsel for Respondent(s)	:	Kumar Ankit Srivastava, Manish Yadav, G.A., Sunil Kumar Mishra

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Court No. - 43

HON'BLE SIDDHARTHA VARMA, J.
HON'BLE ABDUL SHAHID, J.

1. When a first information report was lodged under Sections 111(2)(b), 308(2), 115(2), 324(4), 352, 351(2) of B.N.S. and under Section 3a and 3b of the Uttar Pradesh Medicare Service Persons and Medicare Service Institutions (Prevention of Violence and Damage to Property) Act, 2013, on 18.5.2025, the accused had filed the instant writ petition.

2. It has been stated in the writ petition that the parties have entered into a compromise. By the order of this Court dated 18.7.2025, the compromise was ordered to be verified.

3. Today, we have before us an order of Additional Chief Judicial Magistrate, Shikohabad, Firozabad, who has stated that the compromise has now been verified.

4. In view of the fact that the compromise has now been verified, we are of the view that the FIR be quashed and the writ petition be allowed.

5. The First Information Report dated 18.5.2025 is, thus, quashed and the writ petition stands **allowed**.

6. This order was passed in the presence of Sri Manish Yadav learned counsel for the respondent no. 4.

September 18, 2025
PK

(Abdul Shahid,J.) (Siddhartha Varma,J.)

Digitally signed by :-
PRAVEEN KUMAR
High Court of Judicature at Allahabad